

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3019

ANSWERED ON:11.05.2006

VAT ON LPG

Chinta Mohan Dr. ;Singh Shri Rajiv Ranjan (Lalan)

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether LPG was given the status of `Declared Goods` during the budget under which the 4 per cent VAT was to be assessed on LPG by all the State Governments who have adopted VAT system;
- (b) if so, the details of States/Union Territories where 4 per cent VAT has been assessed;
- (c) whether there is any decrease in consumer sale price due to this deduction; and
- (d) if so, the details of those States where the deduction has been made ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL)

(a): Yes, Sir.

(b): Consequent to enactment of Finance Bill 2006, LPG(Domestic) became `Declared Goods` under CST Act and the maximum sales tax/VAT rate is 4% across all states/Union Territories effective from 19/4/06.

(c) &(d): Domestic LPG retail selling prices have remained unchanged during the switch over from existing state tax regime to declared goods regime.